

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:127
ANSWERED ON:09.11.2010
CIRCULATION OF FAKE CURRENCIES
Kumar Shri Vishwa Mohan;Lal Shri Kirodi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of circulation of fake currencies have been reported in the country including in the National Capital Territory of Delhi and Himachal Pradesh;
- (b) if so, the details of such cases reported during the current year, long with the investigations made and conviction rate achieved, State-wise;
- (c) the details of the organisations involved in the said cases;
- (d) the steps taken by the Government to check circulation of fake currencies within the country; and
- (e) the details of the mechanism established by the Union Government/State Governments to check such activities in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): As per available information, cases of circulation of Fake Indian Currency Notes (FICNs) have been reported from various parts of the country including NCT of Delhi and Himachal Pradesh.

(b) & (c): State/Union Territory wise statement showing the total number of Fake Indian Currency Notes seized by the police in the country and the number of cases upto the month of September, 2010 is at Annexure.

The details of investigation and conviction rate achieved for each case is not centrally maintained.

(d) & (e): To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the security and Intelligence Agencies of the Centre and States, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the State; the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs. Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICNs, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/ DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.